

MINUTES OF THE MEETING No. 52/10 dated 24.3.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.52/10 for confirmation and confirmed and adopted the same without any change.

Case No A-138 NC No.52/10 Dated 24.3.10 (held on 25.3.2010)	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1238 /AM10/DES-IV RLA F.No.03/94/40/586/AM10
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The Committee considered the case as per agenda. On the basis of written comments dt. 24.3.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. Calculation sheet to arrive at the qty. of Raw Material asked on the basic of % TFM content in export
2. Qty. of various Bye-product produced with their commercial Value
3. Clearly how the wastage in NIL in the whole manufacturing process
4. Last 3 years production of item of export under reference & corresponding consumption of various raw material duly certified by Central Excise (Year-wise)

Accordingly the case may be re-listed on 21.4.2010.

Case No A-139 NC No.52/10 Dated 24.3.10 (held on 25.3.2010)	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1239 /AM10/DES-IV RLA F.No.03/94/40/594/AM10
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The Committee considered the case as per agenda. On the basis of written comments dt. 24.3.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. Calculation sheet to arrive at the qty. of Raw Material asked on the basic of % TFM content in export
2. Qty. of various Bye-product produced with their commercial Value
3. Clearly how the wastage in NIL in the whole manufacturing process
4. Last 3 years production of item of export under reference & corresponding consumption of various raw material duly certified by

Central Excise (Year-wise)

Accordingly the case may be re-listed on 21.4.2010.

Case No A-140 NC No.52/10 Dated 24.3.10 (held on 25.3.2010)	M/ s Clariant Chemicals (I) Pvt. Ltd, Mumbai F.No.01/83/50/19 /AM10/DES-IV RLA F.No.03/94/40/1052/AM10 Lic.No.0310514741 dated 6.4.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.

Case No M-255 NC No.52/10 Dated 24.3.10 (held on 25.3.2010)	M/ s K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai F.No.01/83/50/779 /AM08/DES-IV RLA F.No.03/94/40/201/AM08 Lic.No.0310434261 dated 28.6.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.

Case No M-256 NC No.52/10 Dated 24.3.10 (held on 25.3.2010)	M/ s Bhagwati Remedies (P) Ltd, F.No.01/85/50/154 /AM08/DES-IV RLA F.No.37/24/40/002/AM08 Lic.No.3710000725 dated 7.1.2008
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The Committee considered the case as per agenda. The reminder to the firm to the D/L letter issued by Deptt. of C&OC(PC.Div) was returned un-delivered by the postal authority. The Committee decided to send the letter all the addresses and defer the case for four weeks. Accordingly the case may be re-listed on 21.4.2010.

Case No M-257 NC No.52/10 Dated 24.3.10 (held on 25.3.2010)	M/ s English India Clays Ltd, Pondicherry F.No.01/83/50/389 /AM10/DES-IV RLA F.No.25/24/40/005/AM10 Lic.No.2510002555 dated 9.7.2009
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The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and stated that the firm has not given additional facts to justify enhancement of the norms already fixed. In view of the comments the Committee decided to maintain status quo. Hence norms already fixed needs no change..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No M-258 NC No.52/10 Dated 24.3.10 (held on 25.3.2010)	M/ s English India Clays Ltd, Pondicherry F.No.01/83/50/487 /AM10/DES-IV RLA F.No.25/24/40/003/AM10 Lic.No.2510002550 dated 26.6.2009
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The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and stated that the firm has not given additional facts to justify enhancement of the norms already fixed. In view of the comments the Committee decided to maintain status quo. Hence norms already fixed needs no change..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No M-259 NC No.52/10 Dated 24.3.10 (held on 25.3.2010)	M/ s Faith Industries (P) Ltd, Ahmedabad F.No.01/83/50/722 /AM09/DES-IV RLA F.No.08/24/40/102/AM09 Lic.No.0810074286 dated 27.8.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 7.4.2010.

Case No M-260 NC No.52/10 Dated 24.3.10 (held on 25.3.2010)	M/ s Sud-Chemie India (P) Ltd, Kochi F.No.01/83/50/348 /AM10/DES-IV RLA F.No.10/24/40/009/AM10 Lic.No.1010034648 dated 24.7.2009
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC (Chem.Div.) present in the meeting and as per verbal comments offered by him the Committee decided to correct the export item and increase the quantity of import item as under :-

Export Item

From

Automobile Exhaust Catalyst Honeycomb Type: Envicat – 95044 (Size: 80.77 x 169.77 x 152.40 mm length)

(Containing

Palladium Content: 0.572 gm

Rhodium content: 0.0636 gm

Alumina Content: 107.00 gm

Y203 content: 1.96 gm

Cerium Oxide content: 19.52 gm)

To

Automobile Exhaust Catalyst Honeycomb Type: Envicat – 95044
(Size: 80.77x169.77x152.40 mm length)

Import quantity**From**

1. Palladium as Palladium Nitrate Solution : 0.572 Kg/1 No.
2. Rhodium as Rhodium Nitrate Solution: 0.0636 Kg/1 No.
3. Alumina Powder

To

1. Palladium as Palladium Nitrate Solution : 0.572 Gm/1 No.
2. Rhodium Nitrate Solution: 0.0636 Gm/1 No.
3. Alumina Powder (Purlox SCF A-230)

The quantity and other description mentioned in the minutes of ALC M.No.31/83-ALC-I/2009 dated 28.10.2009 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-261 NC No.52/10 Dated 24.3.10 (held on 25.3.2010)	M/ s Sud-Chemie India (P) Ltd, Kochi F.No.01/83/50/309 /AM10/DES-IV RLA F.No.10/24/40/102/AM09 Lic.No.1010034493 dated 15.7.2009
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC (Chem.Div.) present in the meeting and as per verbal comments offered by him the Committee decided to correct the export item as under :-

Export Item**From**

Hydrodesulphurisation/Hydrotreating catalyst 20-7-06 CDS (Containing Nickel Oxide 3.3 to 4.3% MoO₃ 16.5 to 18.5%)

To_____

Hydrodesulphurisation/Hydrotreating catalyst C20-7-06 CDS (Ole Max 807) containing Nickel Oxide 3.3 to 4.3% and MoO₃ 16.5 to 18.5%

The quantity and other description mentioned in the minutes of ALC M.No.33/83-ALC-I/2009 dated 11.11.2009 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-262 NC No.52/10 Dated 24.3.10 (held on 25.3.2010)	M/ s Sud-Chemie India (P) Ltd, Kochi F.No.01/87/50/287 /AM06/DES-IV RLA F.No.10/24/40/77/AM05 Lic.No.1010020621 dated 14.6.2005
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per verbal comments offered by him the Committee decided to correct the export item as under :-

Export Item

From

Secondary Reformation Catalyst (Type: C14-4G, C-4-2RR, C14-2)
Containing Nickel content 8.33% min.

To_____

Secondary Reformation Catalyst (Type: C14-2RR)

The quantity and other description mentioned in the minutes of ALC M.No.20/87-ALC-I/2006 dated 24.8.2005 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-263 NC No.52/10 Dated 24.3.10 (held on 25.3.2010)	M/ s Sud-Chemie India (P) Ltd, Kochi F.No.01/87/50/288 /AM06/DES-IV RLA F.No.10/24/40/78/AM05 Lic.No.1010020622 dated 14.6.2005
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per verbal comments offered by him the Committee decided to correct the description of export item as under :-

Export Item

From

Secondary Reformation Catalyst (Type: C14-4G, C-4-2RR, C14-2)

To

Secondary Reformation Catalyst (Type: C14-4GG)

The quantity and other description mentioned in the minutes of ALC M.No.20/87-ALCI/2005 dated 24.8.2005 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-264 NC No.52/10	M/ s Sud-Chemie India (P) Ltd, Kochi F.No.01/87/50/259 /AM06/DES-IV
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Dated 24.3.10 (held on 25.3.2010)	RLA F.No.10/24/40/69/AM05 Lic.No.1010020570 dated 9.6.2005
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per verbal comments offered by him the Committee decided to correct the export item as under :-

Export Item

From

DR-Reforming Catalyst Type: DRC-08 containing 11% w/w Special Grade alumina powder 12.50%

To

DR-Reforming Catalyst Tybe: DRC-07-SA containing 11.20% Nickel Metal and 13.20% Alumina Powder

The quantity and other description mentioned in the minutes of ALC M.No.13/87-ALC1/2005 dated 6.7.2005 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-265 NC No.52/10 Dated 24.3.10 (held on 25.3.2010)	M/ s Sud-Chemie India (P) Ltd, Kochi F.No.01/87/50/1189 /AM06/DES-IV RLA F.No.10/24/40/54/AM05 Lic.No.1010018856 dated 10.12.2004
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per verbal comments offered by him the Committee decided to correct the export and import item as under :-

Export Item

From

Catalyst C20-7-06CDS(Type: 2.5 mm extrusion) Bulk density 0.58-0.60 Kg/Liter Nickel content 2.6 – 3.4% Alumina content 77.80%

To

Catalyst C20-7-06CDS

Import Item

From

Alumina Powder

To

Special Grade Alumina Powder

The quantity and other description mentioned in the minutes of ALC M.No.12/87-ALC1/2005 dated 29.6.2005 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-266 NC No.52/10 Dated 24.3.10 (held on 25.3.2010)	M/ s Sud-Chemie India (P) Ltd, Kochi F.No.01/87/50/1316 /AM06/DES-IV RLA F.No.10/24/40/44/AM05 Lic.No.1010022719 dated 2.2.2006
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per verbal comments offered by him the Committee decided to correct the export and import item as under :-

Export Item

From

Automobile Exhaust Catalyst Honeycomb type EC-200 Size: 80 mm x 120.60 mm x 48.30 mm length (containing platinum content 0.132 gm, cerium oxide content 5.40 gm

To

Automobile Exhaust Catalyst Honeycomb type EC-200 Size: 80mm x 120.65 mm x 48.30 mm length

Import Item

From

1. Ceramic Honey Comb sustrate (size: 80-mm x 120.63 mm x 48.30 mg length
2. Collodial cerium acetate

To

1. Ceramic Honey Comb sustrate (size: 80-mm x 120.65 mm x 48.30 mg length
2. Colloidal Ceria acetate

The quantity and other description mentioned in the minutes of ALC M.No.45/87-ALCI/2006 dated 1.3.2006 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 52/83-ALC1/2009 **MEETING DATE** : 24.03.2010

1	Case No.: 4/38/85-ALC3/2007	Party Name:KOSHAMBH MULTITRED PVT.LTD,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status: Case Deferred
	HQ File :01/85/050/00136/AM08/	RLA File :34/24/040/00090/AM07/	Lic.No/Date:3410020558 07.01.2008	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda. The case has been transferred by DES- VI section. The Committee decided to defer the case for two weeks. Accordingly the case may be re-listed on 7.4.2010.			

2	Case No.: 6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status: Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:21.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.4.2010.			

	Case No.: 2/36/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status: Case Approved
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Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DC(MSME) forwarded vide their U.O. No.23(1)2009/Chem dated 23.3.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Navratna plus herbal cool oil (vegetable based herbal extract)	1000 Ltrs.	1. COS oil Quinirazine Green Deep, Greenish black powder, Soluable in alcohol and vegetable oil	0.003 Ltrs.
		2. COS oil red deep greenish black powder soluble in alcohol and vegetable oil	0.055 Ltrs.
		3. Light liquid paraffin, Lubricants Light	674.0 Ltrs.
		4. Mentha oil vegetable oil	
		5. Pachuli oil vegetable oil	5.00 Ltrs.
		6. Pudina ka phool vegetable flower	0.10 Ltrs.
		7. Rose marry oil vegetable oil	20.00 Kg
		8. Perfumes mixture of odoriferous substance	0.10 Ltrs. 15.00 Ltrs.
		9. Pet chips (bottle grade) Grade as 20C material pet	As per packing
		10. Poly propylene granules or HS Code No.39239000 PP CAPS Injection Moulding grade	norms - do -
		11. LDPE granules or HS Code No. 39170000 Shrink Sleeves Film Grade	- do -
		12. Crome art paper laminated with BOPP 8-10 Micron for front label 90 GSM or below	- do -
		13. Crome art paper laminated with BOPP 8-10 Micron for back label 90 GSM and below	- do -
		14. Card board other than ivory board for master cartoon 180 GSM and below	- do -
		15. Card board other than ivory board for cartoon 350 GSM and below	- do -

	16. Sheet of polyethylene for sachet (Alluminium laminated foil) combined with other materials.	- do -
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In the export product 1000 Lts. Of Oil must contain minimum 674 lts. of light liquid paraffin.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

4	Case No.:3/49/83-ALC1/2008	Party Name:MANIPAL PRESS LIMITED,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Rejected
	HQ File :01/83/050/01319/AM09/	RLA File :07/21/040/01159/AM09/	Lic.No/Date:0710063161 19.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The case was earlier considered in M.No.2/83 dated 8.4.2009. The representative of DIPP present in the meeting and gave written comments dated 1.4.2009 stating that norms for the similar item have been Published under SION A-1558. It has further been stated that since the issue involved import of Security paper for Bank Cheques, it was suggested to obtain the view of Ministry of Finance in the matter. Accordingly, M/o Finance, Department of Economic Affairs the requested to provide their comments vide D.O. Letter No.01/83/50/1319/AM09/DES-IV dated 5.2.2010. M/o Finance, Department of Economic Affairs, Currency and Coinage Division (Currency Section) vide their letter No.F.No.3/15/2009-Cy.II dated 5.3.2010 stated that the paper for making cheque books is available in India and need not be imported as the India Security Press, Nasik which print cheques for Govt. does not import the same. In view of M/o Finance letter referred above, the Committee decided to reject the case as M/o Finance has objected the import of Security Paper. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

5	Case No.:25/48/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00909/AM10/	RLA File :09/24/040/00078/AM07/	Lic.No/Date:0910037249 02.03.2009	Defer Date:14.04.2010
	Decision :The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

6	Case No.:2/10/83-ALC1/2009	Party Name:SUPREME IMPEX	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Rejected
	HQ File :01/83/050/00145/AM10/	RLA File :05/24/040/00743/AM09/	Lic.No/Date:0510241852 20.05.2009	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 4/12/2009 and reminder 18.1.2010 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

7	Case No.:3/40/83-ALC1/2009	Party Name:TRIUMPH PESTICIDES (BOMBAY) PVT.LTD.,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00757/AM10/	RLA File :33/24/040/00002/AM10/	Lic.No/Date:3310013392 12.06.2009	Defer Date:07.04.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

8	Case No.:8/15/87-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Rejected
	HQ File :01/87/050/00113/AM10/	RLA File :03/94/040/01057/AM09/	Lic.No/Date:0310526499 30.06.2009	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by Deptt. of C&PC (Chem.Div.) dt. 3.9.2009 followed by reminder from DGFT on 23.9.2009. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

9	Case No.:2/40/83-ALC1/2009	Party Name:TRIUMPH PESTICIDES (BOMBAY) PVT.LTD.,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00756/AM10/	RLA File :33/24/040/00003/AM10/	Lic.No/Date:3310013698 04.08.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to send another letter to company and ask then to give the			

specific reply to the quarry. Accordingly the case may be re-listed on 21.4.2010.

10	Case No.:4/40/83-ALC1/2009	Party Name:SANCHI CHEMICALS PVT. LTD.,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00758/AM10/	RLA File :11/24/040/00049/AM08/	Lic.No/Date:1110020839 05.08.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued by Deptt. of C&PC (Chem.Div.). Reminder dated 25.2.10 issued by this office. Accordingly the case may be re-listed on 7.4.2010..			

11	Case No.:4/28/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00532/AM10/	RLA File :10/24/040/00060/AM10/	Lic.No/Date:1010035370 24.09.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.4.2010.			

12	Case No.:5/28/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00533/AM10/	RLA File :10/24/040/00061/AM10/	Lic.No/Date:1010035371 24.09.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.4.2010.			

13	Case No.:5/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00557/AM10/	RLA File :03/94/040/01001/AM09/	Lic.No/Date:0310541202 09.10.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

14	Case No.:5/48/87-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Approved
	HQ File :01/87/050/00363/AM10/	RLA File :03/94/040/00536/AM10/	Lic.No/Date:0310541159 09.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/62/2008-Ch.II dated 24.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Stearic Acid	1 Kg	1. Palm Fatty Acid Distillate 2. Nickel Catalyst	1.100 Kg 0.004 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:10/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00562/AM10/	RLA File :03/94/040/00468/AM10/	Lic.No/Date:0310541351 12.10.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

16	Case No.:12/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00564/AM10/	RLA File :03/94/040/01139/AM09/	Lic.No/Date:0310541372 12.10.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

17	Case No.:8/40/83-ALC1/2009	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00762/AM10/	RLA File :34/24/040/00103/AM10/	Lic.No/Date:3410025362 13.10.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 1/10/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 25.2.2010 issued by this office.			

Accordingly the case may be re-listed on 7.4.2010..

18	Case No.:9/40/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00763/AM10/	RLA File :34/24/040/00084/AM10/	Lic.No/Date:3410025408 16.10.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/1/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 11.2.2010 issued by this office. The firm vide letter dated 19.2.10 has stated that they had given the reply on 15.2.2010 to Shri P.P Srivastava, Dy. IA. Accordingly the case may be re-listed on 21.4.2010..			

19	Case No.:1/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00566/AM10/	RLA File :10/24/040/00074/AM10/	Lic.No/Date:1010035792 22.10.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.4.2010.			

20	Case No.:3/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00568/AM10/	RLA File :10/24/040/00071/AM10/	Lic.No/Date:1010035788 22.10.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.4.2010.			

21	Case No.:4/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00569/AM10/	RLA File :10/24/040/00072/AM10/	Lic.No/Date:1010035790 22.10.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.4.2010.			

22	Case No.:10/32/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Approved
	HQ File :01/83/050/00575/AM10/	RLA File :03/95/040/00456/AM10/	Lic.No/Date:0310541666 23.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 23.3.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Self Adhesive Paper (160 GSM+/-10%) with Adhesive Coating Weight 22 GM/SQM	1 Sq. Mtr.	1. Chromo Paper uncoated (75 GSM+/-10%) 2. Pressure sensitive water based Adhesive (55% Solid) 3. Silicon Coated Paper (62 GSM+/-10%)	1.04 Sq.Mtr. 23.1 gms 1.04 Sq. Mtr.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:9/34/83-ALC1/2009	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00594/AM10/	RLA File :03/95/040/00469/AM10/	Lic.No/Date:0310543495 30.10.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

24	Case No.:10/40/83-ALC1/2009	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00764/AM10/	RLA File :34/24/040/00116/AM10/	Lic.No/Date:3410025483 30.10.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

25	Case No.:3/36/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00664/AM10/	RLA File :03/95/040/00465/AM10/	Lic.No/Date:0310546254 18.11.2009	Defer Date:07.04.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from DIPP The endorsement copy of the reply to the D/L dated 11.2.2010 received on 5.3.2010. Accordingly the case may be re-listed on 7.4.2010.

26	Case No.:1/48/83-ALC1/2009	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00885/AM10/	RLA File :34/24/040/00128/AM10/	Lic.No/Date:3410025669 20.11.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

27	Case No.:17/36/83-ALC1/2009	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Approved
	HQ File :01/83/050/00678/AM10/	RLA File :03/94/040/00697/AM10/	Lic.No/Date:0310546842 20.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/85/2007-PC.II dated 9.3.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	White Master Batch 105 (Containing 60+/- 1%, Titanium Dioxide and 40+/- 1% LLDPE)	1 Kg	1. Titanium Dioxide 2. LDPE Granule 3. Fumed Silica	0.618 Kg 0.411 Kg 0.001 Kg
	White Master Batch 1052 (Containing 50+/- 1%, Titanium Dioxide, 30+/- 1% LLDPE and 20+/- 1% Calcium Carbonate)	1 Kg	1. Titanium Dioxide 2. LDPE Granule 3. Calcium Carbonate 4. Fumed Silica 5. Optical Brightner	0.5150 Kg 0.3090 Kg 0.2000 Kg 0.0010 Kg 0.0050 Kg
	White Master Batch 1000 (Containing 60+/- 1%, Titanium Dioxide and 40+/- 1% LLDPE)	1 Kg	1. Titanium Dioxide 2. LDPE Granule 3. Fumed Silica 4. Optical Brightner	0.618 Kg 0.406 Kg 0.001 Kg 0.005 Kg
	White Master Batch 106 (Containing 60+/- 1%, Titanium	1 Kg	1. Titanium Dioxide 2. LDPE Granule	0.6180 Kg 0.2575 Kg

Dioxide 25+/-1% LLDPE and 15+/-1% Barium Sulphate)		3. Barium Sulphate 4. Fumed Silica 5. Optical Brightner	0.1510 Kg 0.0010 Kg 0.0025 Kg
White Master Batch 120 C (Containing 66+/-1%, Titanium Dioxide and 34+/-1% LLDPE)	1 Kg	1. Titanium Dioxide 2. LDPE Granule	0.6798 Kg 0.3502 Kg
White Master Batch 120 (Containing 66+/-1%, Titanium Dioxide 29+/-1% LLDPE and 5+/-1% Calcium Carbonate	1 Kg	1. Titanium Dioxide 2. LDPE Granule 3. Calcium Carbonate	0.6798 Kg 0.2987 Kg 0.0515 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

28	Case No.:2/48/83-ALC1/2009	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00886/AM10/	RLA File :34/24/040/00126/AM10/	Lic.No/Date:3410025668 20.11.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

29	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.4.2010.			

30	Case No.:7/36/83-ALC1/2009	Party Name:MALDEEP CATALYSTS PVT.LTD	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00668/AM10/	RLA File :52/21/040/00108/AM10/	Lic.No/Date:5210028914 20.11.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of			

information from the firm to the D/L issued on 15/2/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 25.2.2010 issued by this office. Accordingly the case may be re-listed on 7.4.2010..

Case No.:8/36/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Approved
HQ File :01/83/050/00669/AM10/	RLA File :05/24/040/00362/AM10/	Lic.No/Date:0510253059 23.11.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.3.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Booklet (2 Leaf Printed Card) Qty.9,000.000 Nos Net weight of Export for Paper – 33669.0 Kgs	1 Kg
2.	Index Card (1 Leaf) + Inlay (1 Leaf) Printed Qty. 6,000.000 Nos. Net Weight of Export of Paper – 24993.0 Kgs	1 Kg
3.	Index Card (1 Leaf) Printed Qty. 6,000.000 Nos. Net Weight of Export for paper – 11223.0	1 Kg
4.	Booklet (2 Leaf) + Inlay (1 Leaf) Printed Qty. 9,000.000 Nos. Net Weight of Export for Paper – 54324.0 Kgs	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Coated Paper recevant GSM	1.10 Kg/Kg content in export
2.	Relevant Printing Ink	10 gm/Kg of Paper Used
3.	Digital Plate	3% of FOB value

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32	Case No.:9/36/83-ALC1/2009	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Approved
	HQ File :01/83/050/00670/AM10/	RLA File :04/24/040/00204/AM10/	Lic.No/Date:0410109532 23.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/28/2010-Ch.II dated 10.3.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Potassium Pentaborate	1 Kg	1. Boric Acid 2. Potassium Hydroxide	1.110 Kg 0.201 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:20/36/83-ALC1/2009	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00681/AM10/	RLA File :31/24/040/00095/AM10/	Lic.No/Date:3110040805 24.11.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

34	Case No.:21/36/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00682/AM10/	RLA File :03/94/040/00680/AM10/	Lic.No/Date:0310547352 25.11.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

35	Case No.:29/48/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00913/AM10/	RLA File :03/94/040/00588/AM10/	Lic.No/Date:0310547355 25.11.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of			

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.

36	Case No.:28/48/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00912/AM10/	RLA File :03/95/040/00543/AM10/	Lic.No/Date:0310548018 27.11.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.4.2010.			

37	Case No.:3/38/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00699/AM10/	RLA File :03/94/040/00539/AM10/	Lic.No/Date:0310548580 01.12.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

38	Case No.:4/38/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00700/AM10/	RLA File :03/94/040/00744/AM10/	Lic.No/Date:0310548598 01.12.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

39

Case No.:1/38/83-ALC1/2009	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Approved
HQ File :01/83/050/00697/AM10/	RLA File :08/24/040/00232/AM10/	Lic.No/Date:0810084607 02.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/16/2009-Ch.II dated 15.3.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Methamidophos 60% SL	1 Litre	1. DMPAT (O,O-Dimethyl	0.893 Kg

		Phosphoro amido Thioate) 2. Dimethyl Sulphate 3. Methylene Chloride (Dichloro Methane) 4. N-Hexane 5. Methanol	0.031 Kg 0.093 Kg 0.041 Kg 0.277 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

40	Case No.:17/52/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Transferred to Different Section
	HQ File :01/83/050/00987/AM10/	RLA File :03/95/040/00899/AM09/	Lic.No/Date:0310549023 03.12.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and Committee decided to transfer the case to NC-II (DES-II) Division.			

41	Case No.:8/38/83-ALC1/2009	Party Name:COLOURTEX INDUSTRIES PVT. LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00704/AM10/	RLA File :03/94/040/00550/AM10/	Lic.No/Date:0310549345 04.12.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

42	Case No.:30/48/83-ALC1/2009	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00914/AM10/	RLA File :03/94/040/00590/AM10/	Lic.No/Date:0310549538 07.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

	Case No.:31/48/83-ALC1/2009	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
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43	HQ File :01/83/050/00915/AM10/	RLA File :03/94/040/00757/AM10/	Lic.No/Date:0310549595 08.12.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

44	Case No.:35/48/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00919/AM10/	RLA File :03/94/040/00751/AM10/	Lic.No/Date:0310550394 11.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

45	Case No.:33/48/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00917/AM10/	RLA File :03/95/040/00597/AM10/	Lic.No/Date:0310550720 14.12.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

46	Case No.:37/48/83-ALC1/2009	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00921/AM10/	RLA File :03/94/040/00670/AM10/	Lic.No/Date:0310550726 14.12.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

47	Case No.:1/40/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00755/AM10/	RLA File :04/24/040/00217/AM10/	Lic.No/Date:0410110201 15.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

48	Case No.:3/48/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00887/AM10/	RLA File :34/24/040/00151/AM10/	Lic.No/Date:3410025873 15.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The Committee decided to issue letter to RLA/Firm for hard copy. Accordingly the case may be relisted on 21.4.2010			

49	Case No.:6/40/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Approved
	HQ File :01/83/050/00760/AM10/	RLA File :04/24/040/00215/AM10/	Lic.No/Date:0410110206 15.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda . The representative of DIPP present in the meeting and stated that norms for the same export & import items has been fixed in another licence number 0410102682 dated 4.3.2009 in Meeting No.14/83-ALC1/2009 dated 1.7.2009. In view of this the Committee decided to approve the case on repeat basis as applied for which includes 5% wastage in cork and 2% wastage in rubber. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

50	Case No.:32/48/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00916/AM10/	RLA File :03/95/040/00598/AM10/	Lic.No/Date:0310551046 16.12.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

51	Case No.:36/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00920/AM10/	RLA File :03/94/040/00804/AM10/	Lic.No/Date:0310551235 16.12.2009	Defer Date:14.04.2010

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.

52	Case No.:39/48/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00923/AM10/	RLA File :03/94/040/00791/AM10/	Lic.No/Date:0310551043 16.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

53	Case No.:41/48/83-ALC1/2009	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00925/AM10/	RLA File :03/95/040/00381/AM10/	Lic.No/Date:0310551054 16.12.2009	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

54	Case No.:40/48/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Transferred to Different Section
	HQ File :01/83/050/00924/AM10/	RLA File :03/95/040/00408/AM09/	Lic.No/Date:0310551323 17.12.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and Committee decided to transfer the case to NC-II (DES-II) Division.			

55	Case No.:34/48/83-ALC1/2009	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00918/AM10/	RLA File :03/94/040/00146/AM10/	Lic.No/Date:0310552297 23.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

Case No.:42/48/83-ALC1/2009	Partv Name:STERLING AUXILIARIES PVT	Meet No/Date:52/83-ALC1/2009	Status:Case
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56		LTD	24.03.2010	Deferred
	HQ File :01/83/050/00926/AM10/	RLA File :03/95/040/00626/AM10/	Lic.No/Date:0310552411 23.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

57	Case No.:4/42/85-ALC3/2009	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/85/050/00226/AM10/	RLA File :03/94/040/00694/AM10/	Lic.No/Date:0310552309 23.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

58	Case No.:38/48/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00922/AM10/	RLA File :03/94/040/00767/AM10/	Lic.No/Date:0310552760 29.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

59	Case No.:5/52/83-ALC1/2009	Party Name:RUSHIL DECOR LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00975/AM10/	RLA File :08/24/040/00269/AM10/	Lic.No/Date:0810085439 31.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010			

60	Case No.:4/48/83-ALC1/2009	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00888/AM10/	RLA File :34/24/040/00173/AM10/	Lic.No/Date:3410026055 05.01.2010	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 3/2/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 25.2.2010 issued by this office. Accordingly the case may be re-listed on 7.4.2010..			

61	Case No.:26/48/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00910/AM10/	RLA File :05/24/040/00423/AM10/	Lic.No/Date:0510256298 14.01.2010	Defer Date:14.04.2010
	Decision :The Committee considered the case as per agenda. On the basis of written comments dt. 28.10.2009 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Wastage calculation sheet Accordingly the case may be re-listed on 21.4.2010. D/L issued on 26.3.2010.			

62	Case No.:27/48/83-ALC1/2009	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00911/AM10/	RLA File :05/24/040/00375/AM10/	Lic.No/Date:0510256299 14.01.2010	Defer Date:07.04.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

63	Case No.:1/44/83-ALC1/2009	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00817/AM10/	RLA File :08/24/040/00286/AM10/	Lic.No/Date:0810085803 18.01.2010	Defer Date:07.04.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.			

64	Case No.:3/44/83-ALC1/2009	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00819/AM10/	RLA File :08/24/040/00291/AM10/	Lic.No/Date:0810085835 18.01.2010	Defer Date:14.04.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.4.2010.			

65	Case No.:4/44/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00820/AM10/	RLA File :31/24/040/00185/AM10/	Lic.No/Date:3110041554 18.01.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.4.2010			

66	Case No.:5/44/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00821/AM10/	RLA File :09/24/040/00368/AM10/	Lic.No/Date:0910040612 19.01.2010	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 7.4.2010.			

67	Case No.:5/48/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00889/AM10/	RLA File :03/95/040/00325/AM10/	Lic.No/Date:0310559169 09.02.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

68	Case No.:6/48/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00890/AM10/	RLA File :03/95/040/00372/AM10/	Lic.No/Date:0310559178 09.02.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

69	Case No.:7/48/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00891/AM10/	RLA File :08/24/040/00311/AM10/	Lic.No/Date:0810086391 10.02.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to			

TA. Accordingly the case may be re-listed on 21.4.2010.

70	Case No.:8/48/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00892/AM10/	RLA File :17/24/040/00132/AM08/	Lic.No/Date:1710003051 10.02.2010	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

71	Case No.:9/48/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00893/AM10/	RLA File :17/24/040/00128/AM08/	Lic.No/Date:1710003052 11.02.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

72	Case No.:11/48/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00895/AM10/	RLA File :03/94/040/00939/AM10/	Lic.No/Date:0310559791 11.02.2010	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

73	Case No.:12/48/83-ALC1/2009	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00896/AM10/	RLA File :05/24/040/00471/AM09/	Lic.No/Date:0510258301 11.02.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 25.3.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Material Balance in terms of non-volatile between export & import 2. Name of solvents to be imported			

Accordingly the case may be re-listed on 21.4.2010. D/L issued on 26.3.2010.

74	Case No.:10/48/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00894/AM10/	RLA File :17/24/040/00129/AM08/	Lic.No/Date:1710003053 11.02.2010	Defer Date:07.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.4.2010.			

75	Case No.:13/48/83-ALC1/2009	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00897/AM10/	RLA File :05/24/040/00440/AM10/	Lic.No/Date:0510258332 12.02.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

76	Case No.:14/48/83-ALC1/2009	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00898/AM10/	RLA File :05/24/040/00477/AM10/	Lic.No/Date:0510258336 12.02.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 25.3.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. % Net content of Phenolic Resin & each of the input in export product 2. Wastage at each stage of manufacture Accordingly the case may be re-listed on 14.4.2010. D/L issued on 26.3.2010.			

77	Case No.:15/48/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00899/AM10/	RLA File :03/94/040/00930/AM10/	Lic.No/Date:0310560043 12.02.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to			

TA. Accordingly the case may be re-listed on 21.4.2010.

78	Case No.:16/48/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00900/AM10/	RLA File :03/94/040/00958/AM10/	Lic.No/Date:0310560074 12.02.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

79	Case No.:17/48/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00901/AM10/	RLA File :03/94/040/00956/AM10/	Lic.No/Date:0310560077 12.02.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

80	Case No.:18/48/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00902/AM10/	RLA File :03/95/040/00554/AM10/	Lic.No/Date:0310560133 15.02.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

81	Case No.:19/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00903/AM10/	RLA File :03/94/040/00885/AM10/	Lic.No/Date:0310560332 16.02.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

82	Case No.:20/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00904/AM10/	RLA File :03/94/040/00957/AM10/	Lic.No/Date:0310560333 16.02.2010	Defer Date:14.04.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010

83	Case No.: 21/48/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status: Case Approved
	HQ File :01/83/050/00905/AM10/	RLA File :03/94/040/00874/AM10/	Lic.No/Date:0310560335 16.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/62/2008-Ch.II dated 24.6.2009 as under:-			

Export Item	Qty.	Import Item	Qty.
Stearic Acid	1 Kg	1. Palm Fatty Acid Distillate	1.100 Kg
		2. Nickel Catalyst	0.004 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

84	Case No.: 22/48/83-ALC1/2009	Party Name:BA YER CROPSCIENCE LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status: Case Deferred
	HQ File :01/83/050/00906/AM10/	RLA File :03/94/040/00950/AM10/	Lic.No/Date:0310560337 16.02.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RLA has been received and sent to TA. Accordingly the case may be re-listed on 21.4.2010.			

85	Case No.: 23/48/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status: Case Approved
	HQ File :01/83/050/00907/AM10/	RLA File :03/94/040/00687/AM10/	Lic.No/Date:0310560483 16.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/62/2008-Ch.II dated 24.6.2009 as under:-			

Export Item	Qty.	Import Item	Qty.
Stearic Acid	1 Kg	1. Palm Fatty Acid Distillate	1.100 Kg
		2. Nickel Catalyst	0.004 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

86	Case No.:3/52/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00973/AM10/	RLA File :03/95/040/00531/AM10/	Lic.No/Date:0310563322 08.03.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010			

87	Case No.:4/52/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00974/AM10/	RLA File :03/95/040/00439/AM10/	Lic.No/Date:0310563333 08.03.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010			

88	Case No.:1/52/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00971/AM10/	RLA File :10/24/040/00120/AM10/	Lic.No/Date:1010037590 09.03.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010			

89	Case No.:2/52/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00972/AM10/	RLA File :10/24/040/00133/AM10/	Lic.No/Date:1010037591 09.03.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010			

90	Case No.:6/52/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00976/AM10/	RLA File :03/95/040/00073/AM10/	Lic.No/Date:0310563842 10.03.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010			

91	Case No.:7/52/83-ALC1/2009	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00977/AM10/	RLA File :03/94/040/00964/AM10/	Lic.No/Date:0310564074 11.03.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010			

92	Case No.:8/52/83-ALC1/2009	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Added
	HQ File :01/83/050/00978/AM10/	RLA File :02/24/040/00241/AM10/	Lic.No/Date:0210139218 12.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010			

93	Case No.:9/52/83-ALC1/2009	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00979/AM10/	RLA File :02/24/040/00242/AM10/	Lic.No/Date:0210139219 12.03.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010			

94	Case No.:10/52/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00980/AM10/	RLA File :10/24/040/00134/AM10/	Lic.No/Date:1010037675 12.03.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010			

95	Case No.:11/52/83-ALC1/2009	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00981/AM10/	RLA File :05/24/040/00490/AM10/	Lic.No/Date:0510260349 12.03.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010			

96	Case No.:12/52/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00982/AM10/	RLA File :05/24/040/00491/AM10/	Lic.No/Date:0510260351 12.03.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010			

97	Case No.:13/52/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00983/AM10/	RLA File :10/24/040/00135/AM10/	Lic.No/Date:1010037676 12.03.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010			

98	Case No.:14/52/83-ALC1/2009	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00984/AM10/	RLA File :03/95/040/00773/AM10/	Lic.No/Date:0310564576 12.03.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010			

99	Case No.:15/52/83-ALC1/2009	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00985/AM10/	RLA File :17/24/040/00013/AM10/	Lic.No/Date:1710003160 12.03.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010			

100	Case No.:16/52/83-ALC1/2009	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:52/83-ALC1/2009 24.03.2010	Status:Case Deferred
	HQ File :01/83/050/00986/AM10/	RLA File :04/24/040/00313/AM10/	Lic.No/Date:0410112434 17.03.2010	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.4.2010			

Date:02.04.2010
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer